

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. EZON ENERGY SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	EZON ENERGY SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	2 ND July 2015
3.	Authority under which corporate debtor is incorporated/registered	ROC, Coimbatore
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U40106TZ2015PTC021544
5.	Address of the registered office and principal office (if any) of corporate debtor	NO.199, G V RESIDENCY, SOWRIPALAYAM POST, Coimbatore, COIMBATORE, Tamil Nadu, India, 641028
6.	Insolvency commencement date in respect of corporate debtor	11 th August 2026, effective date 16 th September 2026
7.	Estimated date of closure of insolvency resolution process	7 th February 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. RAJALAKSHMI VARDARAJAN IBBI/IPA-003/N-000145/2017-2018/11597
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3/6, Venkateswara Colony, 10 th Street, Madhavaram Milk Colony, Chennai 600051, Tamil Nadu Email : cma.rajalakshmi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3/6, Venkateswara Colony, 10 th Street, Madhavaram Milk Colony, Chennai 600051, Tamil Nadu Email : cirp.ezon@gmail.com
11.	Last date for submission of claims	1 st October 2026
12.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Form B to Form F, as applicable for Forms under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 Physical Address: 3/6, Venkateswara Colony, 10 th Street, Madhavaram Milk Colony, Chennai 600051, Tamil Nadu

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **EZON ENERGY SOLUTIONS PRIVATE LIMITED** on 11th August 2026.

The creditors of **EZON ENERGY SOLUTIONS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: RAJALAKSHMI VARDARAJAN
Date and Place:: 17th September 2026, Chennai